

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 24-1-94

APPLICATION NO(s) 164 To 166/93 31 JAN 1994

APPLICANTS: M.A. Rahaman
Sheriff & others.
TO.

RESPONDENTS: The Chief Personnel
Officer, Southern Railway
& others.

- 1) Dr. M. S. Nagaraj, Advocate
No. 35, 2nd floor (Above Hotel Swagath)
I Main Road, Gandhi Nagar, Bangalore.
- 2) Sri A. N. Venugopal,
Standing Counsel for the Railways
No. 8/2, I floor, R.V. Road,
Bangalore. 560004.
- 3) The Divisional Railway Manager,
Southern Railways, Bangalore-1

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 10-1-94.

Issued on
21/2/94

Ofc

Ar

SC Shanthi
31/1
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A. No.164 to 166/93

MONDAY THIS THE TENTH DAY OF JANUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

1. M.A. Rahman Sharrif,
aged about 64 years,
S/o late Mohamed Dastagir Sharif,
Chief Travelling Ticket
Inspector [Retd], MYS/SBC,
Deepti Nilaya,
Lakshmaiah Block,
Vishnu Textiles,
Bangalore-24.

2. S. Harischandra Rao,
Aged 60 years,
S/o Shantha Rama Rao,
Chief Travelling Ticket
Inspector [RTD.], MAS/SBC,
18, 2nd Main, 2nd Block
West of Chord Road,
Bangalore-79.

3. B.H. Gilbert Paul Raj,
Aged 60 years,
S/o Hoovappa,
Chief Ticket Travelling
Inspector [Retd], MYS/SBC,
17, 2nd Main,
Behind Ayappa Poultry,
Chamarajpet,
Bangalore-19.

... Applicants

[By Advocate Dr. M.S. Nagaraja]

v.

1. The Chief Personnel Officer,
Southern Railway,
Park Town,
Madras-600 003.

2. The Chairman,
Railway Board,
New Delhi.

3. Union of India
represented by the
Secretary to Government,
Ministry of Railways,
New Delhi.

... Respondents

[By Advocate Shri A.N. Venugopal
learned Standing Counsel for Railways]

O R D E R

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. We have heard Shri A.N. Venugopal, the learned Standing Counsel for Railways and the learned counsel for the applicants as well. We propose to dispose of this matter at the admission stage itself as the controversy in this application is covered by an order made by the Madras Bench while disposing off application No.336 to 338/92 and other connected applications decided on 1.11.1993. Following the said judgment we make a similar order by directing the Railway Administration to do as under:

1. The respondent is directed to consider the cases of each of the applicants for extension of the benefit in terms of Circular order No.P[s]443/III/T.C.Staff/Court Case./TPJ Dn. [Pilot] dated 22.9.1992;
2. In case they are found eligible for the benefit of that order they may be promoted to the appropriate grades viz. [a] in the scale of Rs.425-640 with effect from 29.6.1976, [b] in the scale of Rs.550-750 with effect from 26.11.76 and [c] in the scale of pay of Rs.700-900 with effect from 1.8.1979, all on proforma basis;
3. It is open to the respondents or any other competent authority to arrive at a decision to call for additional particulars about each applicant in support of his claim and to call for the same within a period of 1 month from the date of receipt of this order.
4. The cases of the applicants shall thereafter be decided within a period of three months from the date of receipt of the particulars and an order communicated to the applicants.
5. In case the applicants are found fit for promotion, their pay may be fixed notionally from the respective dates as asked for in the prayer and the pension of the applicants shall then be redetermined by the respondents on the basis of the above refixation of pay.
6. The pension so revised shall be payable to the applicants with effect from the dates of filing of these applications,

from month to month along with appropriate relief.

7. The arrears, if any, to be calculated and paid from a period of 1 year from the date of this order.

The application stands disposed off finally with the above directions.

Sd-

MEMBER [A]

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Sd-

VICE-CHAIRMAN

Se Shanta 31/1/94
SECTION OFFICER
NATIONAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Miscellaneous Appln.No.226/94 in

Dated:- 30 MAY 1994

APPLICATION NUMBER: 164 to 166 of 1993.

APPLICANTS:

Sri.M.A.Rahman Shariff & Others v/s. Chief Per.Officer, Southern Railways, Madras and Others.

RESPONDENTS:

1. Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor,
First Cross, Sujatha Complex,
Gandhinagar, Bangalore-9.
2. The Assistant Personnel Officer,
Southern Railways, Bangalore-1.
3. Sri.A.N.Venugopala Gowda,
Advocate, No.8/2, Upstairs,
R.V.Road, Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 24-05-1994.

S. Shaukat
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

cc

Issued
On

2. NCANG 226/94 (OA 164 to 166/93)

Date	Office Notes	Orders of Tribunal
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PKS VC/VR MA

24.5.1994

Orders on M.P. for Extension

of Time: Heard Shri A.N. Venugopal for the Railways seeking further extension of time for compliance of the directions of this Tribunal. The application is not opposed. In the circumstances we direct extension of time by a further period of three months time. No further extension.

Sd/-

Sd/-

MEMBER [A]

VICE CHAIRMAN

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SECTION OFFICER 365
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL MEMBER
BANGALORE